



Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर रोड, नई दिल्ली

(DES - V SECTION)

MINUTES OF THE NORMS COMMITTEE- V

MEETING No. NC/5/MEET/May/202627/1

DATED: 19/05/2026

Please Note

- I. For information of exporters, Norms Committee - V handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 41 to 43, 50 to 67 .Communications in respect of cases/pertaining to NC- V may be sent to email address: nc5.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/5/MEET/May/202627/1 dated 19/05/2026 of Norms Committee - V for the year 2026-27 was held on 19/05/2026 under the Chairmanship of Shri C. K. Mishra Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-2020 & Foreign Trade Policy 2023.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	RAMESH VERMA,Joint DGFT	DGFT(HQ)
2	SAURABH GOYAL,Deputy DGFT	DGFT(HQ)
3	Raghvendra Kumar,Assistant Section Officer	DGFT(HQ)
4	Govind Prasad,Technical Consultant	Ministry of Textiles
5	Kuldeep Singh,Technical Consultant	Ministry of MSME
6	Nand Lal,Technical Consultant	DGFT

7	Prabir Jana, Technical Consultant	Ministry of Textiles
8	Ramasrey Lal, Technical Consultant	DGFT
9	Sanjay Charak, Technical Consultant	Ministry of Textiles
10	Shaish Kumar, Technical Consultant	DGFT

Case Details and Decision(s):

Case No.	1 / NC/5/MEET/May/202627/1
Case Status	Case Deferred
Party Name	SIVSHREE MEDITTEX (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ May/ 202627/ 1 and 19/05/2026
HQ File Number	HQRNORM APPLY 00005902AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant papers. Accordingly, the committee decided to defer the case for examine and comments of the concerned technical authority. The case stands deferred.	

Case No.	2 / NC/5/MEET/May/202627/1
Case Status	Case Deferred
Party Name	ENVIRON CARE PRODUCTS LLP
Meeting Number and Date	NC/ 5/ MEET/ May/ 202627/ 1 and 19/05/2026
HQ File Number	HQRNORM APPLY 00006222AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant papers and noted that the firm intends to export textile Hand bags and Shopping bags. The firm has not submitted CAD, image and size specifications of the export items, therefore, the firm may be asked to submit the following. 1. Firm to submit the number of handbags to be exported with size specifications/measurement. 2. Firm to submit the number of shopping bags to be exported with size specifications/measurement. 3. Firm to submit CAD for Handbag and shopping bag separately, showing per piece consumption. 4. Firm to submit image of each type of bag to be exported. The case stands deferred.	

Case No.	3 / NC/5/MEET/May/202627/1
Case Status	Case Deferred
Party Name	OM LEATHER ART DECO PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ May/ 202627/ 1 and 19/05/2026
HQ File Number	HQRNORM REVIW00005018AM25
RA File Number	022404000102 AM20
Licence No and Date	0210209485/17/10/2019
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for review of the fixation of norms against the rejection (due to non-responsive to DL).The firm has requested again to review the earlier decision of the norms committee, but still they have not replied against the DL issued earlier for their review application. The issue was deliberated and accordingly, based on the deliberation and recommendation of the technical authority, the committee decided that the firm may be asked to submit the following information: 1. Firm to submit the drawing/ design with photograph of each type of export item clearly mentioned export item 1(a) or 1 (b) with description and accordingly for second export item. 2. Firm to indicate serial number of fabric of Import item on top of CAD with export serial number also. 3. Firm to submit the proper CAD with efficiency and other details of each fabric. 4. Firm to submit calculate the requirement of Fabric based on CAD in Sq. Yard (giving width) clearly marking import serial number. 5. Firm to indicate length and width of Board Card 450 GSM (whether it is fabric) and where it is used with calculation based on CAD etc. The case stands deferred.	

Case No.	4 / NC/5/MEET/May/202627/1
Case Status	Case Deferred
Party Name	RADNIK EXPORTS GLOBAL PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ May/ 202627/ 1 and 19/05/2026
HQ File Number	HQRNORM REVIW00004790AM25
RA File Number	052404000254 AM21
Licence No and Date	0510415053/31/08/2020
Norms Committee Decision:	

The Committee considered the case as per agenda along with other relevant papers. Accordingly, the committee decided to defer the case for examine and comments of the concerned technical authority.

The case stands deferred.

Case No.	5 / NC/5/MEET/May/202627/1
Case Status	Case Deferred
Party Name	RADNIK EXPORTS GLOBAL PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ May/ 202627/ 1 and 19/05/2026
HQ File Number	HQRNORM REVIW00004560AM25
RA File Number	05AA04036848 AM21
Licence No and Date	0511001533/04/03/2021
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant papers. Accordingly, the committee decided to defer the case for examine and comments of the concerned technical authority. The case stands deferred.	

Case No.	6 / NC/5/MEET/May/202627/1
Case Status	Case Deferred
Party Name	RADNIK EXPORTS GLOBAL PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ May/ 202627/ 1 and 19/05/2026
HQ File Number	HQRNORM REVIW00004559AM25
RA File Number	05AA04040087 AM21
Licence No and Date	0511001804/18/03/2021
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant papers. Accordingly, the committee decided to defer the case for examine and comments of the concerned technical authority. The case stands deferred.	

Case No.	7 / NC/5/MEET/May/202627/1			
Case Status	Case Approved			
Party Name	PRAKASH IMPEX			
Meeting Number and Date	NC/ 5/ MEET/ May/ 202627/ 1 and 19/05/2026			
HQ File Number	HQRNORM REVIW00006004AM26			
RA File Number	04AA04022306 AM22			
Licence No and Date	0411001389/01/09/2021			
Norms Committee Decision:				
The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for review of the fixation of norms against rejection of their case being non-responsive against the DL issued. Now, the firm has requested for review of their norms and has submitted the relevant documents. Accordingly, as per the technical details etc. and the recommendation of technical authority thereon, the Committee decided to approve the input output norms as under:				
S. No.	Export Item	Qty.	Import Items	Qty. Recommended
1	Sheep finished Leather Nappa (Sheep Nappa) (thickness 0.60 mm to 1.10 mm)	80000 SQF	Sheep Wet blue (thickness 0.70 mm to 1.30 mm)	92000 SQF
It is to be noted that this Ad-hoc norm is case specific based on technical details submitted by the firm.				
RA concerned may take necessary action subject to compliance of para 4.17 of HBP and other usual conditions.				

Case No.	8 / NC/5/MEET/May/202627/1
Case Status	Case Deferred
Party Name	GROWEL IMPEX PVT. LTD.
Meeting Number and Date	NC/ 5/ MEET/ May/ 202627/ 1 and 19/05/2026
HQ File Number	HQRNORM REVIW00002867AM26
RA File Number	05AA04094117 AM22
Licence No and	0511005790/29/10/2021

Date	
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant paper and accordingly, based on the recommendation of the technical authority, the committee decided that the firm may be asked to submit the following information: Firm may be submitted flowing items: 1.CAD/Lay marker/cutting plan, Sketch/image and measurement chart i.r.o export items according to sizes of export items. 2.Indicate the usages of each input in export items at sl. No.6 to 9 along with justification for wastage claimed, if any. - The case stands deferred.	

Case No.	9 / NC/5/MEET/May/202627/1
Case Status	Case Deferred
Party Name	RADNIK EXPORTS GLOBAL PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ May/ 202627/ 1 and 19/05/2026
HQ File Number	HQRNORM REVIW00006190AM26
RA File Number	05AX04000749 AM22
Licence No and Date	0511008294/27/01/2022
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant papers. Accordingly, the committee decided to defer the case for examine and comments of the concerned technical authority. The case stands deferred.	

Case No.	10 / NC/5/MEET/May/202627/1
Case Status	Case Deferred
Party Name	OPERA GLOBAL PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ May/ 202627/ 1 and 19/05/2026
HQ File Number	HQRNORM REVIW00005789AM26
RA File Number	05AX04000228 AM23
Licence No and Date	0511012209/02/05/2022

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant papers. Accordingly, the committee decided to defer the case for examine and comments of the concerned technical authority.

The case stands deferred.

Case No.	11 / NC/5/MEET/May/202627/1
Case Status	Case Rejected
Party Name	GROWEL IMPEX PVT. LTD.
Meeting Number and Date	NC/ 5/ MEET/ May/ 202627/ 1 and 19/05/2026
HQ File Number	HQRNORM REVIW00002868AM26
RA File Number	05AX04001338 AM23
Licence No and Date	0511014158/08/08/2022
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant papers and noted that this case has already been approved in NC Meeting No NC/5/MEET/Nov/202324/19 date 29/11/2023 and now, the firm has requested for review of their case, but firm did not provide the proper justification for higher requirement. Accordingly, based on the recommendation of the technical authority, the committee decided to maintain the status quo in this case. RA concerned may take necessary action subject to compliance of para 4.17 of HBP and other usual conditions.	

Case No.	12 / NC/5/MEET/May/202627/1
Case Status	Case Rejected
Party Name	GROWEL IMPEX PVT. LTD.
Meeting Number and Date	NC/ 5/ MEET/ May/ 202627/ 1 and 19/05/2026
HQ File Number	HQRNORM REVIW00002869AM26
RA File Number	05AX04001624 AM23
Licence No and Date	0511014803/14/09/2022
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant papers and noted that this case has already been approved in NC Meeting No NC/5/MEET/Nov/202324/19 date 29/11/2023 and now, the firm has requested for review of their case, but firm did not provide the proper justification for higher requirement. Accordingly, based on the	

recommendation of the technical authority, the committee decided to maintain the status quo in this case.

RA concerned may take necessary action subject to compliance of **para 4.17 of HBP** and other usual conditions.

Case No.	13 / NC/5/MEET/May/202627/1
Case Status	Case Rejected
Party Name	GROWEL IMPEX PVT. LTD.
Meeting Number and Date	NC/ 5/ MEET/ May/ 202627/ 1 and 19/05/2026
HQ File Number	HQRNORM REVIW00002870AM26
RA File Number	05AX04002295 AM23
Licence No and Date	0511015761/11/11/2022
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant papers and noted that this case has already been approved in NC Meeting No NC/5/MEET/Nov/202324/19 date 29/11/2023 and now, the firm has requested for review of their case, but firm did not provide the proper justification for higher requirement. Accordingly, based on the recommendation of the technical authority, the committee decided to maintain the status quo in this case. RA concerned may take necessary action subject to compliance of para 4.17 of HBP and other usual conditions.	

Case No.	14 / NC/5/MEET/May/202627/1
Case Status	Case Deferred
Party Name	PRAKASH IMPEX
Meeting Number and Date	NC/ 5/ MEET/ May/ 202627/ 1 and 19/05/2026
HQ File Number	HQRNORM REVIW00006005AM26
RA File Number	04AX04000716 AM23
Licence No and Date	0411004441/14/11/2022
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for review of the fixation of norms against the rejection (due to non-responsive to DL). The firm has not submitted the complete information even after submitting review of their rejection. Accordingly, based on the recommendation of the technical authority, the committee decided that the firm may be asked to submit the following information:	

1. Firm to indicate Chemical name of Import item 2 to 6 and accordingly, compare the requirement of these chemicals in table form with SION G-46 of public notice of 30/2023 dated 31 August 2023.

The case stands deferred.

Case No.	15 / NC/5/MEET/May/202627/1
Case Status	Case Rejected
Party Name	GROWEL IMPEX PVT. LTD.
Meeting Number and Date	NC/ 5/ MEET/ May/ 202627/ 1 and 19/05/2026
HQ File Number	HQRNORM REVIW00002873AM26
RA File Number	05AX04002675 AM23
Licence No and Date	0511016319/13/12/2022
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant papers and noted that this case has already been approved in NC Meeting No NC/5/MEET/Dec/202324/22 date 27/13/2023 and now, the firm has requested for review of their case, but firm did not provide the proper justification for higher requirement. Accordingly, based on the recommendation of the technical authority, the committee decided to maintain the status quo in this case. RA concerned may take necessary action subject to compliance of para 4.17 of HBP and other usual conditions.	

Case No.	16 / NC/5/MEET/May/202627/1
Case Status	Case Approved
Party Name	ARJAN IMPEX PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ May/ 202627/ 1 and 19/05/2026
HQ File Number	HQRNORM REVIW00006025AM26
RA File Number	05AX04003803 AM24
Licence No and Date	0511024202/28/02/2024
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant papers and noted that this case has already been approved in NC Meeting No NC/5/MEET/Feb/202122/15 date 31/03/2022 and now the firm has requested for review of their case, Now the firm has submitted the relevant documents. The issue was deliberated and accordingly as per the technical details etc. and the recommendation of technical authority thereon, the committee decided to approve the norms as under:	

S.No.	Export Item	Qty.	Import Items	Qty. Recommended
1	CUSHION COVERS FOR PETS, Style No. ARJ-S24-01 "MADE OF POLYESTER KNITTED CUT PILE FABRIC, POLYESTER WOVEN UPHOLSTERY FABRIC AND POLYESTER WOVEN COATED FABRIC WITH PVC DOTS OF RELEVANT GSM PLUS MINUS 10 % "	45000 NOS	POLYESTER KNITTED CUT PILE FABRIC,WIDTH 66 INCHES AND GSM 300 +/- 10%	41850 MTR
			POLYESTER WOVEN UPHOLSTERY FABRIC, WIDTH 58 INCHES and GSM 370 +/- 10%	22950 MTR
			POLYESTER WOVEN COATED FABRIC WITH PVC DOTS,WIDTH 63 INCHES AND GSM 250 +/- 10%	26550 MTR
2	CUSHION COVERS FOR PETS, Style No. ARJ-S24-02"MADE OF POLYESTER KNITTED CUT PILE FABRIC, POLYESTER WOVEN UPHOLSTERY FABRIC AND POLYESTER WOVEN COATED FABRIC WITH PVC DOTS OF RELEVANT GSM PLUS MINUS 10 % "	45000 NOS	POLYESTER KNITTED CUT PILE FABRIC,WIDTH 66 INCHES AND GSM 300 +/- 10%	41850 MTR
			POLYESTER WOVEN UPHOLSTERY FABRIC, WIDTH 58 INCHES and GSM 370 +/- 10%	22950 MTR
			POLYESTER WOVEN COATED FABRIC WITH PVC DOTS,WIDTH 63 INCHES AND GSM 250 +/- 10%	26550 MTR
3	CUSHION COVERS FOR PETS, Style No. ARJ-S24-03 "MADE OF POLYESTER KNITTED CUT PILE FABRIC, POLYESTER WOVEN UPHOLSTERY FABRIC AND POLYESTER WOVEN COATED FABRIC WITH PVC DOTS OF RELEVANT GSM PLUS MINUS 10 % "	45000 NOS	POLYESTER KNITTED CUT PILE FABRIC WIDTH 66 INCHES AND GSM 300 +/- 10%	41850 MTR
			POLYESTER WOVEN UPHOLSTERY FABRIC, WIDTH 58 INCHES and GSM 370 +/- 10%	22950 MTR
			POLYESTER WOVEN	26550

			COATED FABRIC WITH PVC DOTS,WIDTH 63 INCHES AND GSM 250 +/- 10%	MTR
It is to be noted that this Ad-hoc norm is case specific based on the technical details submitted by the firm. RA concerned may take necessary action subject to compliance of para 4.17 of HBP and other usual conditions				

Case No.	17 / NC/5/MEET/May/202627/1
Case Status	Case Deferred
Party Name	RKM INTERNATIONAL LLP
Meeting Number and Date	NC/ 5/ MEET/ May/ 202627/ 1 and 19/05/2026
HQ File Number	HQRNORM APPLY 00001187AM25
RA File Number	13AX04000074 AM25
Licence No and Date	1311003065/07/06/2024
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant papers and noted that the firm intends to export 11 different export products such as air-shirts, shirts, air-coveralls etc. The firm has submitted CADs with shelf generated CAD specifications and also the export product serial number is not mentioned on submitted CADs. Accordingly, based on the recommendation of the technical authority, the committee decided that the firm may be asked to submit the CAD labeled with export item serial number and with software generated CAD specifications. The case stands deferred.	

Case No.	18 / NC/5/MEET/May/202627/1
Case Status	Case Deferred
Party Name	RADNIK EXPORTS GLOBAL PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ May/ 202627/ 1 and 19/05/2026
HQ File Number	HQRNORM REVIW00006226AM26
RA File Number	05AX04001116 AM25
Licence No and	0511026604/10/07/2024

Date	
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant papers. Accordingly, the committee decided to defer the case for examine and comments of the concerned technical authority. The case stands deferred.	

Case No.	19 / NC/5/MEET/May/202627/1	
Case Status	Case Approved	
Party Name	S.K.SHOES AND BOOTS PRIVATE LIMITED	
Meeting Number and Date	NC/ 5/ MEET/ May/ 202627/ 1 and 19/05/2026	
HQ File Number	HQRNORM REVIW00006017AM26	
RA File Number	06AX04000279 AM25	
Licence No and Date	0611003002/20/09/2024	
Norms Committee Decision:		
The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for review of the fixation of norms against rejection of their case being non-responsive against the DL issued. Now, the firm has requested for review of their norms and has submitted the relevant documents. Accordingly, as per the technical details etc. and the recommendation of technical authority thereon, the Committee decided to approve the input output norms as under:		
Export Item No. 1: Ladies Long Boots Made of Synthetic (Ladies Long Boots Made of Synthetic)		
Qty: 3500 PRS		
Import Items:		
S. No.	Item Description	Qty. recommended per pair
1	PVC Synthetic Leather to be used in the export product (PVC Synthetic Leather , Thickness 1.5mm, GSM 1200 (+/-10%), Width 54" to 60")	0.5268 SQM (5.67 Sq. ft)
2	PU Synthetic Leather to be used in the export product (PU Synthetic Leather , Thickness 1.4mm, Width 55" to 60", GSM 600 (+/-10%))	
3	PU Lining to be used in the export product (PU Lining , Thickness 0.7mm,	

	Width 54" to 60" , GSM 255 (+/-10%))	4.25 Sq. ft (0.3948 SQM)
4	Polyester Acrylate Coated Fabric to be used in the export product (Polyester Acrylate coated Fabric, width 58 inch (+/-10%) GSM 290 (+/-10%))	
5	Elastic tape to be used in the export product (Elastic Tape 450MM (+/-10%) (Polyester 71% + elastic gore 29%, Width 16 to 20 inch +/-10%))	Net + 1%
6	Rubber Out Sole to be used in the export product(Rubber Out Sole (T.C. Synthetic rubber))	Net to Net
Export Item No. 2: Ladies Half Boots made of Synthetic (Ladies Half Boots made of Synthetic) Qty: 25000 PRS Import Items:		
S. No.	Item Description	Qty. recommended per pair
7	PU Synthetic leather to be used in the export product (PU Synthetic Leather , Thickness 1.4mm, Width 55" to 60", GSM 600 (+/-10%))	0.25 SQM
8	PU Lining to be used in the export product (PU Lining , Thickness 0.7mm, Width 54" to 60" , GSM 255 (+/-10%))	0.20 SQM
Export Item No. 3: Child Long Boots made from Synthetic(Child Long Boots made from Synthetic) Qty: 2000 PRS Import Items:		
S. No.	Item Description	Qty. recommended per pair
9	PVC Synthetic Leather to be used in the export product (PVC Synthetic Leather, Thickness 1.5mm, GSM 1200 (+/-10%), Width 54" to 60")	0.4726 SQM
10	PU Synthetic Leather to be used in the export product (PU Synthetic Leather, Thickness 1.4mm, Width 55" to 60", GSM 600 (+/-10%))	
11	PU Lining to be used in the export product (PU Lining , Thickness 0.7mm,	0.1951

	Width 54" to 60" , GSM 255 (+/-10%))	SQM
12	Elastic Tape to be used in the export product (Elastic Tape 450MM (+/-10%) (Polyester 71% + elastic gore 29%, Width 16 to 20 inch +/-10%))	Net + 1%
Export Item No. 4: Child Half Boots Made from Synthetic(Child Half Boots Made from Synthetic Qty: 4000 PRS Import Items:		
S. No.	Item Description	Qty. recommended per pair
13	PU Synthetic leather to be used in the export product (PU Synthetic Leather, Thickness 1.4mm, Width 55" to 60", GSM 600 (+/-10%))	0.25 SQM
14	PU Lining to be used in the export product (PU Lining , Thickness 0.7mm, Width 54" to 60" , GSM 255 (+/-10%))	0.20 SQM
Export Item No. 5: Mens Long Safety Boots made of Leather (Mens Long Safety Boots made of Leather Qty: 3000 PRS Import Items:		
S. No.	Item Description	Qty. recommended per pair
15	Synthetic Microfiber leather to be used in the export product (Synthetic Microfiber Leather GSM 953 (+/-10%))	0.20 SQM
16	Rubber Out Sole to be used in the export product (Rubber Out Sole (T.C. Synthetic rubber))	Net to Net
17	Composite Toe cap to be used in the export product (Composite Toe Cap (T.C. Fibre Glass, kevlar or Carbon Fibre))	Net to Net

It is to be noted that this Ad-hoc norm is case specific based on technical details submitted by the firm.

RA concerned may take necessary action subject to compliance of **para 4.17 of HBP** and other usual conditions.

Case No.	20 / NC/5/MEET/May/202627/1
Case Status	Case Deferred
Party Name	PEARL APPARELS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ May/ 202627/ 1 and 19/05/2026
HQ File Number	HQRNORM REVIW00001377AM26
RA File Number	05AX04002187 AM25
Licence No and Date	0511028214/09/10/2024
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant papers. Accordingly, the committee decided to defer the case for examine and comments of the concerned technical authority. The case stands deferred.	

Case No.	21 / NC/5/MEET/May/202627/1
Case Status	Case Deferred
Party Name	RAMA OVERSEAS LTD
Meeting Number and Date	NC/ 5/ MEET/ May/ 202627/ 1 and 19/05/2026
HQ File Number	HQRNORM REVIW00003357AM26
RA File Number	02AX04000572 AM25
Licence No and Date	0211007736/06/12/2024
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant papers. Accordingly, the committee decided to defer the case for examine and comments of the concerned technical authority.	

The case stands deferred.

Case No.	22 / NC/5/MEET/May/202627/1
Case Status	Case Deferred
Party Name	TANGERINE SKIES PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ May/ 202627/ 1 and 19/05/2026
HQ File Number	HQRNORM REVIW00006440AM26
RA File Number	05AX04003406 AM25
Licence No and Date	0511030014/01/01/2025
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant paper and accordingly, based on the recommendation of the technical authority, the committee decided that the firm may be asked to submit the following information: 1. The item of export is ELLA STRAW SMALL BASKET- HANDBAGS (ELLA STRAW SMALL BASKET- HANDBAGS), but reason for asking import item Cow Split Finished Leather. 2. The size/dimension of bag and to give CAD/CAM of each type of fabric/leather and accordingly to calculate the requirement of raw materials, indicating Net content and wastage. 3. Drawing, design/photograph, highlighting and marking fabric, leather and accessories. 4. Justification for higher wastage indicating specification of import item whereas applicable. 5. The function of each import item in the export item. The case stands deferred.	

Case No.	23 / NC/5/MEET/May/202627/1
Case Status	Case Deferred
Party Name	TANGERINE SKIES PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ May/ 202627/ 1 and 19/05/2026
HQ File Number	HQRNORM REVIW00006439AM26
RA File Number	05AX04003407 AM25
Licence No and Date	0511030023/02/01/2025
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant paper and accordingly, based on the recommendation of the technical authority, the committee decided that the firm may be asked to submit the following information:	

1. The item of export is ELLA STRAW SMALL BASKET- HANDBAGS (ELLA STRAW SMALL BASKET- HANDBAGS), but reason for asking import item Cow Split Finished Leather.
2. The size/dimension of bag and to give CAD/CAM of each type of fabric/leather and accordingly to calculate the requirement of raw materials, indicating Net content and wastage.
3. Drawing, design/photograph, highlighting and marking fabric, leather and accessories.
4. Justification for higher wastage indicating specification of import item whereas applicable.
5. The function of each import item in the export item.

The case stands deferred.

Case No.	24 / NC/5/MEET/May/202627/1
Case Status	Case Deferred
Party Name	TANGERINE SKIES PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ May/ 202627/ 1 and 19/05/2026
HQ File Number	HQRNORM REVIW00006441AM26
RA File Number	05AX04003426 AM25
Licence No and Date	0511030024/02/01/2025
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant paper and accordingly, based on the recommendation of the technical authority, the committee decided that the firm may be asked to submit the following information: 1. The item of export is ELLA STRAW SMALL BASKET- HANDBAGS (ELLA STRAW SMALL BASKET- HANDBAGS), but reason for asking import item Cow Split Finished Leather. 2. The size/dimension of bag and to give CAD/CAM of each type of fabric/leather and accordingly to calculate the requirement of raw materials, indicating Net content and wastage. 3. Drawing, design/photograph, highlighting and marking fabric, leather and accessories. 4. Justification for higher wastage indicating specification of import item whereas applicable. 5. The function of each import item in the export item. The case stands deferred.	

Case No.	25 / NC/5/MEET/May/202627/1
Case Status	Case Deferred
Party Name	TANGERINE SKIES PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ May/ 202627/ 1 and 19/05/2026
HQ File Number	HQRNORM REVIW00006443AM26
RA File Number	05AX04003586 AM25

Licence No and Date	0511030223/10/01/2025
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant paper and accordingly, based on the recommendation of the technical authority, the committee decided that the firm may be asked to submit the following information: 1. The item of export is ELLA STRAW SMALL BASKET- HANDBAGS (ELLA STRAW SMALL BASKET- HANDBAGS), but reason for asking import item Cow Split Finished Leather. 2. The size/dimension of bag and to give CAD/CAM of each type of fabric/leather and accordingly to calculate the requirement of raw materials, indicating Net content and wastage. 3. Drawing, design/photograph, highlighting and marking fabric, leather and accessories. 4. Justification for higher wastage indicating specification of import item whereas applicable. 5. The function of each import item in the export item. The case stands deferred.	

Case No.	26 / NC/5/MEET/May/202627/1			
Case Status	Case Approved			
Party Name	GOKALDAS EXPORTS LIMITED			
Meeting Number and Date	NC/ 5/ MEET/ May/ 202627/ 1 and 19/05/2026			
HQ File Number	HQRNORM REVIW00005974AM26			
RA File Number	07AX04001686 AM25			
Licence No and Date	0711013327/13/01/2025			
Norms Committee Decision:				
The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for fixation of norms. Accordingly, as per the CAD and other technical details etc. and the recommendation of technical authority thereon, the committee decided to approve the input output norms as under:				
S. No.	Export Item	Qty.	Import Items	Qty. Recommended
1	ESSENTIALS LIGHT PAD KIDS JACKET, MADE OF 100 % POLYESTER WOVEN FABRIC GSM 68 WITH POLYWADDING, STYLE No i904	1092 NOS	100% Recycle Polyester Woven Fabric,with Cire Back, Width 58 Inches, GSM, 68	1378.21 SQM
2	ESSENTIALS LIGHT PAD JUNIOR KIDS JACKET MADE OF 100% POLYESTER	4528	100% Recycle Polyester Woven Lining Fabric, Width 60 Inches,	1244

	WOVEN FABRIC GSM 68 WITH POLYWADDING STYLE No J904	NOS	GSM 70	SQM
			100% Recycle Polyester Woven Fabric, with Cire Back, Width 58 Inches, GSM, 68	11219.650 SQM
			100% Recycle Polyester Woven Lining Fabric, Width 60 Inches, GSM 70	10800.950 SQM
3	ESSENTIALS LIGHT PAD LITTLE KIDS JACKET MADE OF 100% POLYESTER WOVEN FABRIC GSM 68 WITH POLYWADDING STYLE No Lk904	3589 NOS	100% Recycle Polyester Woven Fabric, with Cire Back, Width 58 Inches, GSM, 68	6028.080 SQM
			100% Recycle Polyester Woven Lining Fabric, Width 60 Inches, GSM 70	5909.570 SQM

It is to be noted that this Ad-hoc norm is case specific based on the CAD and other technical details submitted by the firm.

RA concerned may take necessary action subject to compliance of other usual conditions on HBP.

Case No.	27 / NC/5/MEET/May/202627/1
Case Status	Case Deferred
Party Name	TANGERINE SKIES PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ May/ 202627/ 1 and 19/05/2026
HQ File Number	HQRNORM REVIW00006442AM26
RA File Number	05AX04003613 AM25
Licence No and Date	0511030277/13/01/2025

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant paper and accordingly, based on the recommendation of the technical authority, the committee decided that the firm may be asked to submit the following information:

1. The item of export is ELLA STRAW SMALL BASKET- HANDBAGS (ELLA STRAW SMALL BASKET- HANDBAGS), but reason for asking import item Cow Split Finished Leather.
2. The size/dimension of bag and to give CAD/CAM of each type of fabric/leather and accordingly to calculate the requirement of raw materials, indicating net content and wastage.

3. Drawing, design/photograph, highlighting and marking fabric, leather and accessories.
4. Justification for higher wastage indicating specification of import item whereas applicable.
5. The function of each import item in the export item.

The case stands deferred.

Case No.	28 / NC/5/MEET/May/202627/1
Case Status	Case Deferred
Party Name	SAKTHI INFRA TEX PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ May/ 202627/ 1 and 19/05/2026
HQ File Number	HQRNORM APPLY 00005656AM25
RA File Number	32AX04000686 AM25
Licence No and Date	3211008253/15/01/2025
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant papers. Accordingly, the committee decided to defer the case for examine and comments of the concerned technical authority. The case stands deferred.	

Case No.	29 / NC/5/MEET/May/202627/1
Case Status	Case Deferred
Party Name	GOKALDAS EXPORTS LIMITED
Meeting Number and Date	NC/ 5/ MEET/ May/ 202627/ 1 and 19/05/2026
HQ File Number	HQRNORM REVIW00005975AM26
RA File Number	07AX04001735 AM25
Licence No and Date	0711013381/20/01/2025
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant papers. Accordingly, the committee decided to defer the case for examine and comments of the concerned technical authority.	

The case stands deferred.

Case No.	30 / NC/5/MEET/May/202627/1
Case Status	Case Deferred
Party Name	RISHI FIBC SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ May/ 202627/ 1 and 19/05/2026
HQ File Number	HQRNORM REVIW00005852AM26
RA File Number	34AX04000926 AM25
Licence No and Date	3411005987/22/01/2025
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant paper and accordingly, based on the recommendation of the technical authority, the committee decided that the firm may be asked to submit the following information: 1. Firm to indicate earlier decision of norm committee. 2. Firm to submit the review required indicate specific. The case stands deferred.	

Case No.	31 / NC/5/MEET/May/202627/1
Case Status	Case Deferred
Party Name	GOKALDAS EXPORTS LIMITED
Meeting Number and Date	NC/ 5/ MEET/ May/ 202627/ 1 and 19/05/2026
HQ File Number	HQRNORM REVIW00005977AM26
RA File Number	07AX04001775 AM25
Licence No and Date	0711013464/27/01/2025
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant papers. Accordingly, the committee decided to defer the case for examine and comments of the concerned technical authority.	

The case stands deferred.

Case No.	32 / NC/5/MEET/May/202627/1
Case Status	Case Approved
Party Name	GOKALDAS EXPORTS LIMITED
Meeting Number and Date	NC/ 5/ MEET/ May/ 202627/ 1 and 19/05/2026
HQ File Number	HQRNORM REVIW00005978AM26
RA File Number	07AX04001806 AM25
Licence No and Date	0711013526/03/02/2025

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for fixation of norms. Accordingly, as per the CAD and other technical details etc. and the recommendation of technical authority thereon, the committee decided to approve the input output as under:

S. No.	Export Item	Qty.	Import Items	Qty. Recommended
1	SYNTHETIC DOWN JUNIOR KIDS (BOYS) AOP JACKET, MADE 100% POLYESTER WOVEN FABRIC, GSM 74, STYLE No J 908	17860	100%Recycle Polyester Woven Dwr With Cire Back, Width 58 Inches, Gsm 74	27696 SQM
			100% Recycle Polyester Woven Camo Printed Fabric With Cire Back Width 58 Inches, Gsm 74	17563 SQM
			100% Recycle Polyester Woven Lining Fabric, Width 60 Inches, Gsm 63	36473 SQM
			100% Recycle Polyester Woven Lining Fabric, Width 60 Inches, Gsm 70	7155 SQM
			100% Recycle Polyester Woven Lining Fabric,With Cire Back, Width 58 Inches, Gsm 68	50321 SQM

It is to be noted that this Ad-hoc norm is case specific based on the CAD and other technical details submitted by the firm.

RA concerned may take necessary action subject to compliance of other usual conditions on HBP.

Case No.	33 / NC/5/MEET/May/202627/1
Case Status	Case Deferred
Party Name	RAMA OVERSEAS LTD
Meeting Number and Date	NC/ 5/ MEET/ May/ 202627/ 1 and 19/05/2026
HQ File Number	HQRNORM REVIW00006101AM26
RA File Number	02AX04000704 AM25
Licence No and Date	0211008075/05/02/2025
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant papers. Accordingly, the committee decided to defer the case for examine and comments of the concerned technical authority. The case stands deferred.	

Case No.	34 / NC/5/MEET/May/202627/1
Case Status	Case Approved
Party Name	AVANTI OVERSEAS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ May/ 202627/ 1 and 19/05/2026
HQ File Number	HQRNORM APPLY 00006604AM25
RA File Number	05AX04004169 AM25
Licence No and Date	0511031253/07/03/2025
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for fixation of norms. Accordingly, as per the CAD and other technical details etc. and the recommendation of technical authority thereon, the committee decided to approve the input output norms as under:	

S. No.	Export Item	Qty.	Import Items	Qty. Recommended
1	MATTRESSES FOR PETS HAVING POLYESTER STAPLE FIBER 37000 KG	20000 NOS	POLYESTER STAPLE FIBER 15D x 51 mm Hollow Siliconized A grade Brown UNDYED FIBER, NON HAZARDOUS	37740 KGS
2	Pet Pillows HAVING POLYESTER STAPLE FIBER 60000 KG	40000 NOS	POLYESTER STAPLE FIBER 15D x 51 mm Hollow Siliconized A grade Brown UNDYED FIBER, NON HAZARDOUS	61200 KGS

It is to be noted that this Ad-hoc norm is case specific based on the CAD and other technical details submitted by the firm.

RA concerned may take necessary action subject to compliance of other usual conditions on HBP.

Case No.	35 / NC/5/MEET/May/202627/1
Case Status	Case Deferred
Party Name	RKM INTERNATIONAL LLP
Meeting Number and Date	NC/ 5/ MEET/ May/ 202627/ 1 and 19/05/2026
HQ File Number	HQRNORM APPLY 00006655AM25
RA File Number	13AX04000406 AM25
Licence No and Date	1311003756/12/03/2025

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant papers and noted that the firm intends to export 13 different export products such as T-shirts, shirts, coveralls etc. The firm has submitted CADs with shelf generated CAD specifications and also the Export product serial number is not mentioned on submitted CADs. Accordingly, based on the recommendation of the technical authority, the Committee decided that the firm may be asked submit the CAD labeled with export item serial number and with software generated CAD specifications.

The case stands deferred.

Case No.	36 / NC/5/MEET/May/202627/1
Case Status	Case Deferred
Party Name	RAMA OVERSEAS LTD
Meeting Number and Date	NC/ 5/ MEET/ May/ 202627/ 1 and 19/05/2026
HQ File Number	HQRNORM APPLY 00006927AM25
RA File Number	02AX04000810 AM25
Licence No and Date	0211008431/27/03/2025
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant papers. Accordingly, the committee decided to defer the case for examine and comments of the concerned technical authority. The case stands deferred.	

Case No.	37 / NC/5/MEET/May/202627/1
Case Status	Case Deferred
Party Name	BHARTIYA INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 5/ MEET/ May/ 202627/ 1 and 19/05/2026
HQ File Number	HQRNORM APPLY 00000211AM26
RA File Number	07AX04000045 AM26
Licence No and Date	0711014168/11/04/2025
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant papers and noted that the firm intends to export leather jackets and submitted skin patterns without mentioning measurement specifications on the critical measurement points. Accordingly, based on the recommendation of the technical authority, the Committee decided that the firm may be asked to submit the Skin pattern showing Length and breadth at maximum length or width of the pattern and calculation for quantity worked out at each skin pattern. The case stands deferred.	

Case No.	38 / NC/5/MEET/May/202627/1
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Case Status	Case Rejected
Party Name	TEXEL INDUSTRIES LIMITED
Meeting Number and Date	NC/ 5/ MEET/ May/ 202627/ 1 and 19/05/2026
HQ File Number	HQRNORM REVIW00006381AM26
RA File Number	08AX04000053 AM26
Licence No and Date	0811014719/16/04/2025
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant papers and noted that this case has already been approved in NC Meeting No NC/5/MEET/Jul/202526/7 date 06/08/2025 and now, the firm has requested for review of their case, but firm did not provide the proper justification for higher requirement. Accordingly, based on the recommendation of the technical authority, the committee decided to maintain the status quo in this case. RA concerned may take necessary action subject to compliance of para 4.17 of HBP and other usual conditions.	

Case No.	39 / NC/5/MEET/May/202627/1
Case Status	Case Deferred
Party Name	VARDHMAN TEXTILES LIMITED
Meeting Number and Date	NC/ 5/ MEET/ May/ 202627/ 1 and 19/05/2026
HQ File Number	HQRNORM REVIW00006035AM26
RA File Number	30AX04000043 AM26
Licence No and Date	3011006850/24/04/2025
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant papers. Accordingly, the committee decided to defer the case for examine and comments of the concerned technical authority. The case stands deferred.	

Case No.	40 / NC/5/MEET/May/202627/1
Case Status	Case Deferred
Party Name	MIREEN INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ May/ 202627/ 1 and 19/05/2026
HQ File Number	HQRNORM APPLY 00000566AM26

RA File Number	05AX04000346 AM26
Licence No and Date	0511032264/01/05/2025
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant papers and noted that the firm intends to export saddler items and submitted CADs with very low efficiency i.e. 62.30%, 64.45%, 64.17%, 64.45% etc and the length of CADs is also taken on very higher side according to number of pieces cut from CAD and measurement sheet is also not given. Accordingly, based on the recommendation of the technical authority, the Committee decided that the firm may be asked to submit the proper documents with justification of low CAD efficiency and unrealistic length taken. Measurement chart to submit for each type of export item. The case stands deferred.	

Case No.	41 / NC/5/MEET/May/202627/1			
Case Status	Case Approved			
Party Name	PARAMOUNT PRODUCTS PRIVATE LIMITED			
Meeting Number and Date	NC/ 5/ MEET/ May/ 202627/ 1 and 19/05/2026			
HQ File Number	HQRNORM APPLY 00000616AM26			
RA File Number	05AX04000322 AM26			
Licence No and Date	0511032331/05/05/2025			
Norms Committee Decision:				
The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for fixation of norms. Accordingly, as per the CAD and other technical details etc. and the recommendation of technical authority thereon, the committee decided to approve the input output norms as under:				
S. No.	Export Item	Qty.	Import Items	Qty. Recommended
1	GIRLS TOP MADE OF 100% RECYCLE POLYESTER SEQUENCE WITH BEADS KNITTED DYED FABRIC GSM 300 (TOLERANCE +/- 10%)	4208 NOS	100% RECYCLE POLYESTER SEQUENCE WITH BEADS KNITTED DYED FABRIC GSM 300 (TOLERANCE +/- 10%)	2188.16 SQM
2	GIRLS DRESS MADE OF 100% RECYCLE POLYESTER SEQUENCE WITH BEADS KNITTED DYED FABRIC GSM 300 (TOLERANCE +/- 10%)	5520 NOS	100% RECYCLE POLYESTER SEQUENCE WITH BEADS KNITTED DYED FABRIC GSM 300 (TOLERANCE +/- 10%)	6734.4 SQM

3	LADIES TOP MADE OF 60% POLYAMIDE 40% POLYESTER WOVEN DYED FABRIC GSM 78 (TOLERANCE +/- 10%)	41195 NOS	60% POLYAMIDE 40% POLYESTER WOVEN DYED FABRIC GSM 78 (TOLERANCE +/- 10%)	120289.4 SQM
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It is to be noted that this Ad-hoc norm is case specific based on the CAD and other technical details submitted by the firm.

RA concerned may take necessary action subject to compliance of other usual conditions on HBP.

Case No.	42 / NC/5/MEET/May/202627/1
Case Status	Case Deferred
Party Name	SAI TEXTILES
Meeting Number and Date	NC/ 5/ MEET/ May/ 202627/ 1 and 19/05/2026
HQ File Number	HQRNORM APPLY 00000665AM26
RA File Number	32AX04000101 AM26
Licence No and Date	3211008936/07/05/2025
Norms Committee Decision:	
The Committee considered the case as per agenda along with other relevant papers. Accordingly, the committee decided to defer the case for examine and comments of the concerned technical authority.	
The case stands deferred.	

Case No.	43 / NC/5/MEET/May/202627/1
Case Status	Case Approved
Party Name	GUNGUN TEXTILES PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ May/ 202627/ 1 and 19/05/2026
HQ File Number	HQRNORM APPLY 00000716AM26
RA File Number	05AX04000473 AM26
Licence No and Date	0511032462/09/05/2025
Norms Committee Decision:	

The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for fixation of norms. Accordingly, as per the CAD and other technical details etc. and the recommendation of technical authority thereon, the committee decided to approve the input output norms as under:

S. No.	Export Item	Qty.	Import Items	Qty. Recommended
1	PET BED COVER PET BED COVER MADE OF 100% KNITTED POLYESTER FABRIC, GSM-212 (+/-10%)	13568 NOS	Items Used to make Pet Bed Cover 100% KNITTED POLYESTER FABRIC, GSM-212 (+/-10%)	10040.32 SQM
2	PET BED COVER PET BED COVER MADE OF 100% KNITTED POLYESTER FABRIC, GSM-251 (+/-10%)	10000 NOS	Items Used to make Pet Bed Cover 100% KNITTED POLYESTER FABRIC, GSM-251 (+/-10%)	9100 SQM
3	PET BED COVER PET BED COVER MADE OF 100% KNITTED POLYESTER FABRIC, GSM-253 (+/-10%)	5000 NOS	Items Used to make Pet Bed Cover 100% KNITTED POLYESTER FABRIC, GSM-253 (+/-10%)	4550 SQM
4	PET BED COVER PET BED COVER MADE OF 100% KNITTED POLYESTER FABRIC, GSM-283 (+/-10%)	14461 NOS	Items Used to make Pet Bed Cover 100% KNITTED POLYESTER FABRIC, GSM-283 (+/-10%)	12725.68 SQM

It is to be noted that this Ad-hoc norm is case specific based on the CAD and other technical details submitted by the firm.

RA concerned may take necessary action subject to compliance of other usual conditions on HBP.

Case No.	44 / NC/5/MEET/May/202627/1
Case Status	Case Deferred
Party Name	PARAMOUNT PRODUCTS PRIVATE LIMITED
Meeting Number	NC/ 5/ MEET/ May/ 202627/ 1 and 19/05/2026

and Date	
HQ File Number	HQRNORM APPLY 00000860AM26
RA File Number	05AX04000583 AM26
Licence No and Date	0511032636/16/05/2025
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant papers. Accordingly, the committee decided to defer the case for examine and comments of the concerned technical authority. The case stands deferred.	

Case No.	45 / NC/5/MEET/May/202627/1
Case Status	Case Deferred
Party Name	PEARL APPARELS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ May/ 202627/ 1 and 19/05/2026
HQ File Number	HQRNORM APPLY 00001031AM26
RA File Number	05AX04000599 AM26
Licence No and Date	0511032820/23/05/2025
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant papers. Accordingly, the committee decided to defer the case for examine and comments of the concerned technical authority. The case stands deferred.	

Case No.	46 / NC/5/MEET/May/202627/1
Case Status	Case Deferred
Party Name	SILVER CREST CLOTHING PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ May/ 202627/ 1 and 19/05/2026
HQ File Number	HQRNORM APPLY 00001134AM26
RA File Number	07AX04000337 AM26
Licence No and Date	0711014573/28/05/2025
Norms Committee Decision:	

The Committee considered the case as per agenda along with other relevant papers. Accordingly, the committee decided to defer the case for examine and comments of the concerned technical authority.

The case stands deferred.

Case No.	47 / NC/5/MEET/May/202627/1
Case Status	Case Deferred
Party Name	AAN CLOTHINGS LLP
Meeting Number and Date	NC/ 5/ MEET/ May/ 202627/ 1 and 19/05/2026
HQ File Number	HQRNORM APPLY 00001213AM26
RA File Number	05AX04000699 AM26
Licence No and Date	0511033039/02/06/2025
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant papers. Accordingly, the committee decided to defer the case for examine and comments of the concerned technical authority. The case stands deferred.	

Case No.	48 / NC/5/MEET/May/202627/1
Case Status	Case Deferred
Party Name	HOMTEX GLOBAL PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ May/ 202627/ 1 and 19/05/2026
HQ File Number	HQRNORM APPLY 00001346AM26
RA File Number	05AX04000884 AM26
Licence No and Date	0511033166/06/06/2025
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant papers. Accordingly, the committee decided to defer the case for examine and comments of the concerned technical authority. The case stands deferred.	

Case No.	49 / NC/5/MEET/May/202627/1
Case Status	Case Deferred
Party Name	PARAMOUNT PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ May/ 202627/ 1 and 19/05/2026
HQ File Number	HQRNORM APPLY 00001437AM26
RA File Number	05AX04000949 AM26
Licence No and Date	0511033258/11/06/2025
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant papers. Accordingly, the committee decided to defer the case for examine and comments of the concerned technical authority. The case stands deferred.	

Case No.	50 / NC/5/MEET/May/202627/1
Case Status	Case Deferred
Party Name	GLOBAL EXPORT
Meeting Number and Date	NC/ 5/ MEET/ May/ 202627/ 1 and 19/05/2026
HQ File Number	HQRNORM APPLY 00001468AM26
RA File Number	06AX04000124 AM26
Licence No and Date	0611003697/12/06/2025
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant papers and noted that firm intends to export riding breeches. The firm has submitted CADs with shelf generated CAD specifications. The size range is mentioned from 44 to 56, which are large and extra-large sizes and the qty sought 1.55 sq. mtrs appears insufficient to make a riding breach. Accordingly, based on the recommendation of the technical authority, the Committee decided that the firm may be asked to submit the CAD with software generated CAD specifications and to clarify how an adult riding breech can be manufactured with 1.55 sq. mtrs/pc. The case stands deferred.	

Case No.	51 / NC/5/MEET/May/202627/1
Case Status	Case Deferred
Party Name	RKM INTERNATIONAL LLP
Meeting Number and Date	NC/ 5/ MEET/ May/ 202627/ 1 and 19/05/2026
HQ File Number	HQRNORM APPLY 00001473AM26
RA File Number	13AX04000073 AM26
Licence No and Date	1311003979/12/06/2025
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant papers and noted that the firm intends to export 24 different export products such as T-shirts, shirts, coveralls etc. The firm has submitted CADs with shelf generated CAD specifications and also the Export product serial number is not mentioned on submitted CADs. Accordingly, based on the recommendation of the technical authority, the Committee decided that the firm may be asked submit the CAD labeled with export item serial number and with software generated CAD specifications. The case stands deferred.	

Case No.	52 / NC/5/MEET/May/202627/1
Case Status	Case Deferred
Party Name	SAI TEXTILES
Meeting Number and Date	NC/ 5/ MEET/ May/ 202627/ 1 and 19/05/2026
HQ File Number	HQRNORM APPLY 00001541AM26
RA File Number	32AX04000215 AM26
Licence No and Date	3211009226/17/06/2025
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant papers. Accordingly, the committee decided to defer the case for examine and comments of the concerned technical authority. The case stands deferred.	

Case No.	53 / NC/5/MEET/May/202627/1
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Case Status	Case Deferred
Party Name	PEARL APPARELS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ May/ 202627/ 1 and 19/05/2026
HQ File Number	HQRNORM REVIW00006003AM26
RA File Number	05AX04001303 AM26
Licence No and Date	0511033837/14/07/2025
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant papers. Accordingly, the committee decided to defer the case for examine and comments of the concerned technical authority. The case stands deferred.	

Case No.	54 / NC/5/MEET/May/202627/1			
Case Status	Case Approved			
Party Name	PARAMOUNT PRODUCTS PRIVATE LIMITED			
Meeting Number and Date	NC/ 5/ MEET/ May/ 202627/ 1 and 19/05/2026			
HQ File Number	HQRNORM APPLY 00002333AM26			
RA File Number	05AX04001500 AM26			
Licence No and Date	0511034124/28/07/2025			
Norms Committee Decision:				
The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for fixation of norms. Accordingly, as per the CAD and other technical details etc. and the recommendation of technical authority thereon, the committee decided to approve the input output norms as under:				
S. No.	Export Item	Qty.	Import Items	Qty. Recommended
1	GIRLS SKIRT MADE OF 100% POLYESTER WOVEN DYED VELVET FABRIC GSM 290 ,TOLERANCE +/- 10% (USED IN SHELL) AND 100% POLYESTER WOVEN DYED VELVET FABRIC GSM 130 ,TOLERANCE +/- 10% (USED IN BOW)	1810	100% POLYESTER WOVEN DYED VELVET FABRIC GSM 290 ,TOLERANCE +/- 10%	1719.5 SQM
		NOS	100% POLYESTER WOVEN DYED VELVET FABRIC GSM 130 ,TOLERANCE +/- 10%	651.6 SQM

2	GIRLS SKIRT MADE OF 100% POLYESTER KNITTED DYED VELVET FABRIC GSM 260 ,TOLERANCE +/- 10% (USED IN SHELL) AND 100% POLYESTER WOVEN DYED VELVET FABRIC GSM 130 ,TOLERANCE +/- 10% (USED IN BOW)	5719 NOS	100% POLYESTER KNITTED DYED VELVET SEQUENCE FABRIC GSM 260 ,TOLERANCE +/- 10%	5204.29 SQM
			100% POLYESTER WOVEN DYED VELVET FABRIC GSM 130 ,TOLERANCE +/- 10 %	2058.84 SQM
3	GIRLS DRESS MADE OF 100% POLYESTER KNITTED DYED VELVET FABRIC GSM 260 ,TOLERANCE +/- 10% (USED IN SHELL) AND 100% POLYESTER WOVEN DYED VELVET FABRIC GSM 130 ,TOLERANCE +/- 10% (USED IN BOW)	8080 NOS	100% POLYESTER KNITTED DYED VELVET SEQUENCE FABRIC GSM 260 ,TOLERANCE +/- 10%	8807.2 SQM
			100% POLYESTER WOVEN DYED VELVET FABRIC GSM 130 ,TOLERANCE +/- 10%	2100.8 SQM
4	GIRLS DRESS MADE OF 100% POLYESTER WOVEN DYED VELVET FABRIC GSM 290 ,TOLERANCE +/- 10% (USED IN SHELL) AND 100% POLYESTER WOVEN DYED VELVET FABRIC GSM 130 ,TOLERANCE +/- 10% (USED IN BOW)	1470 NOS	100% POLYESTER WOVEN DYED VELVET FABRIC GSM 290 ,TOLERANCE +/- 10%	1499.4 SQM
			100% POLYESTER WOVEN DYED VELVET FABRIC GSM 130 ,TOLERANCE +/- 10%	382.2 SQM

It is to be noted that this Ad-hoc norm is case specific based on the CAD and other technical details submitted by the firm.

RA concerned may take necessary action subject to compliance of other usual conditions on HBP.

Case No.	55 / NC/5/MEET/May/202627/1
Case Status	Case Deferred
Party Name	ILLUMIN8 BLINDS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ May/ 202627/ 1 and 19/05/2026
HQ File Number	HQRNORM APPLY 00002489AM26
RA File Number	04AX04000457 AM26
Licence No and	0411010118/04/08/2025

Date	
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant papers. Accordingly, the committee decided to defer the case for examine and comments of the concerned technical authority. The case stands deferred.	

Case No.	56 / NC/5/MEET/May/202627/1
Case Status	Case Deferred
Party Name	ILLUMIN8 BLINDS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ May/ 202627/ 1 and 19/05/2026
HQ File Number	HQRNORM APPLY 00002490AM26
RA File Number	04AX04000458 AM26
Licence No and Date	0411010119/04/08/2025
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant papers and noted that the firm has not provided CAD/laymarker, sketch and measurement sheet of export items . Accordingly, based on the recommendation of the technical authority, the Committee decided that the firm may be asked to submit the CAD for import item no. 1, and calculation for requirement of per blind of export item number 4 alongwith Image/sketch and measurement sheet for each export item. The case stands deferred.	

Case No.	57 / NC/5/MEET/May/202627/1
Case Status	Case Deferred
Party Name	ILLUMIN8 BLINDS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ May/ 202627/ 1 and 19/05/2026
HQ File Number	HQRNORM APPLY 00002491AM26
RA File Number	04AX04000459 AM26
Licence No and Date	0411010120/04/08/2025
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant papers and noted that the firm has not provided	

measurement chart, sample images, import and export item details, process flow chart along with stage wise wastage and calculation sheet and measurement chart of export products. Accordingly, based on the recommendation of the technical authority, the Committee decided that the firm may be asked to submit measurement chart, sample images, import and export item details, process flow chart along with stage wise wastage and calculation sheet and measurement chart of export products.

The case stands deferred.

Case No.	58 / NC/5/MEET/May/202627/1
Case Status	Case Deferred
Party Name	ILLUMIN8 BLINDS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ May/ 202627/ 1 and 19/05/2026
HQ File Number	HQRNORM APPLY 00002492AM26
RA File Number	04AX04000460 AM26
Licence No and Date	0411010122/04/08/2025
Norms Committee Decision:	
The Committee considered the case as per agenda along with other relevant papers. Accordingly, the committee decided to defer the case for examine and comments of the concerned technical authority.	
The case stands deferred.	

Case No.	59 / NC/5/MEET/May/202627/1
Case Status	Case Deferred
Party Name	KESHAV EXPORT
Meeting Number and Date	NC/ 5/ MEET/ May/ 202627/ 1 and 19/05/2026
HQ File Number	HQRNORM APPLY 00002608AM26
RA File Number	33AX04000069 AM26
Licence No and Date	3311002936/11/08/2025
Norms Committee Decision:	
The Committee considered the case as per agenda along with other relevant papers. Accordingly, the committee decided to defer the case for examine and comments of the concerned technical authority.	

The case stands deferred.

Case No.	60 / NC/5/MEET/May/202627/1
Case Status	Case Deferred
Party Name	VISTA FURNISHING LIMITED
Meeting Number and Date	NC/ 5/ MEET/ May/ 202627/ 1 and 19/05/2026
HQ File Number	HQRNORM APPLY 00002778AM26
RA File Number	05AX04001730 AM26
Licence No and Date	0511034554/20/08/2025
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant papers. Accordingly, the committee decided to defer the case for examine and comments of the concerned technical authority. The case stands deferred.	

Case No.	61 / NC/5/MEET/May/202627/1
Case Status	Case Deferred
Party Name	SARAN GARMENTS
Meeting Number and Date	NC/ 5/ MEET/ May/ 202627/ 1 and 19/05/2026
HQ File Number	HQRNORM APPLY 00002898AM26
RA File Number	32AX04000369 AM26
Licence No and Date	3211009665/26/08/2025
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant papers. Accordingly, the committee decided to defer the case for examine and comments of the concerned technical authority. The case stands deferred.	

Case No.	62 / NC/5/MEET/May/202627/1
Case Status	Case Deferred
Party Name	INDIAN DESIGNS EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ May/ 202627/ 1 and 19/05/2026
HQ File Number	HQRNORM APPLY 00003099AM26
RA File Number	07AX04001023 AM26
Licence No and Date	0711015556/09/09/2025
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant papers. Accordingly, the committee decided to defer the case for examine and comments of the concerned technical authority. The case stands deferred.	

Case No.	63 / NC/5/MEET/May/202627/1
Case Status	Case Deferred
Party Name	RAMA OVERSEAS LTD
Meeting Number and Date	NC/ 5/ MEET/ May/ 202627/ 1 and 19/05/2026
HQ File Number	HQRNORM APPLY 00003142AM26
RA File Number	02AX04000462 AM26
Licence No and Date	0211009494/10/09/2025
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant papers. Accordingly, the committee decided to defer the case for examine and comments of the concerned technical authority. The case stands deferred.	

Case No.	64 / NC/5/MEET/May/202627/1
Case Status	Case Deferred
Party Name	RAMA OVERSEAS LTD
Meeting Number	NC/ 5/ MEET/ May/ 202627/ 1 and 19/05/2026

and Date	
HQ File Number	HQRNORM REVIW00006167AM26
RA File Number	02AX04000465 AM26
Licence No and Date	0211009495/11/09/2025
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant papers. Accordingly, the committee decided to defer the case for examine and comments of the concerned technical authority. The case stands deferred.	

Case No.	65 / NC/5/MEET/May/202627/1
Case Status	Case Deferred
Party Name	AMRIT EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ May/ 202627/ 1 and 19/05/2026
HQ File Number	HQRNORM APPLY 00003244AM26
RA File Number	02AX04000452 AM26
Licence No and Date	0211009517/16/09/2025
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant papers. Accordingly, the committee decided to defer the case for examine and comments of the concerned technical authority. The case stands deferred.	

Case No.	66 / NC/5/MEET/May/202627/1
Case Status	Case Deferred
Party Name	SOORAJ UMBRELLA PVT LTD
Meeting Number and Date	NC/ 5/ MEET/ May/ 202627/ 1 and 19/05/2026
HQ File Number	HQRNORM APPLY 00003276AM26
RA File Number	02AX04000482 AM26
Licence No and Date	0211009534/17/09/2025
Norms Committee Decision:	

The Committee considered the case as per agenda along with other relevant papers. Accordingly, the committee decided to defer the case for examine and comments of the concerned technical authority.

The case stands deferred.

Case No.	67 / NC/5/MEET/May/202627/1
Case Status	Case Approved
Party Name	SHAHI EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ May/ 202627/ 1 and 19/05/2026
HQ File Number	HQRNORM REVIW00006038AM26
RA File Number	07AX04001100 AM26
Licence No and Date	0711015649/17/09/2025

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for fixation of norms. Accordingly, as per the CAD and other technical details etc. and the recommendation of technical authority thereon, the committee decided to approve the input output norms as under:

S. No.	Export Item	Qty.	Import Items	Qty. Recommended
1	Ladies Bib and Brace Overalls (Style No.46720) Made of 96% Nylon 4% Spandex Printed Woven Fabric GSM 170	1080 NOS	96% Nylon 4% Spandex Printed Woven Fabric GSM 170	4546.800 SQM

It is to be noted that this Ad-hoc norm is case specific based on the CAD and other technical details submitted by the firm.

RA concerned may take necessary action subject to compliance of other usual conditions on HBP.

Case No.	68 / NC/5/MEET/May/202627/1
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Case Status	Case Deferred
Party Name	OPERA GLOBAL PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ May/ 202627/ 1 and 19/05/2026
HQ File Number	HQRNORM APPLY 00005447AM26
RA File Number	05AX04003786 AM26
Licence No and Date	0511037625/20/01/2026
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant papers and noted that the firm has not submitted measurement chart, images, CAD, import item details, export item. Accordingly, based on the recommendation of the technical authority, the Committee decided that the firm may be asked to submit the measurement chart, images, CAD for each export item. The case stands deferred.	

Case No.	69 / NC/5/MEET/May/202627/1
Case Status	Case Deferred
Party Name	OPERA GLOBAL PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ May/ 202627/ 1 and 19/05/2026
HQ File Number	HQRNORM APPLY 00005448AM26
RA File Number	05AX04003672 AM26
Licence No and Date	0511037626/20/01/2026
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant papers. Accordingly, the committee decided to defer the case for examine and comments of the concerned technical authority. The case stands deferred.	

Case No.	70 / NC/5/MEET/May/202627/1
Case Status	Case Deferred
Party Name	RADNIK EXPORTS GLOBAL PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ May/ 202627/ 1 and 19/05/2026

HQ File Number	HQRNORM APPLY 00005543AM26
RA File Number	05AX04003828 AM26
Licence No and Date	0511037728/27/01/2026
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant papers. Accordingly, the committee decided to defer the case for examine and comments of the concerned technical authority. The case stands deferred.	

Case No.	71 / NC/5/MEET/May/202627/1
Case Status	Case Deferred
Party Name	RADNIK EXPORTS GLOBAL PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ May/ 202627/ 1 and 19/05/2026
HQ File Number	HQRNORM APPLY 00005709AM26
RA File Number	05AX04003966 AM26
Licence No and Date	0511037942/04/02/2026
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant papers. Accordingly, the committee decided to defer the case for examine and comments of the concerned technical authority. The case stands deferred.	

Case No.	72 / NC/5/MEET/May/202627/1
Case Status	Case Deferred
Party Name	QUALIANCE INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 5/ MEET/ May/ 202627/ 1 and 19/05/2026
HQ File Number	HQRNORM APPLY 00005841AM26
RA File Number	03AX04005729 AM26
Licence No and Date	0311051338/09/02/2026
Norms Committee Decision:	

The Committee considered the case as per agenda along with other relevant papers. Accordingly, the committee decided to defer the case for examine and comments of the concerned technical authority.

The case stands deferred.

Case No.	73 / NC/5/MEET/May/202627/1
Case Status	Case Deferred
Party Name	RADNIK EXPORTS GLOBAL PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ May/ 202627/ 1 and 19/05/2026
HQ File Number	HQRNORM APPLY 00005846AM26
RA File Number	05AX04004049 AM26
Licence No and Date	0511038054/09/02/2026
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant papers. Accordingly, the committee decided to defer the case for examine and comments of the concerned technical authority. The case stands deferred.	

Case No.	74 / NC/5/MEET/May/202627/1
Case Status	Case Deferred
Party Name	RADNIK EXPORTS GLOBAL PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ May/ 202627/ 1 and 19/05/2026
HQ File Number	HQRNORM APPLY 00005847AM26
RA File Number	05AX04004062 AM26
Licence No and Date	0511038055/09/02/2026
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant papers. Accordingly, the committee decided to defer the case for examine and comments of the concerned technical authority. The case stands deferred.	

Case No.	75 / NC/5/MEET/May/202627/1
Case Status	Case Deferred
Party Name	RADNIK EXPORTS GLOBAL PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ May/ 202627/ 1 and 19/05/2026
HQ File Number	HQRNORM APPLY 00005858AM26
RA File Number	05AX04004069 AM26
Licence No and Date	0511038070/10/02/2026
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant papers. Accordingly, the committee decided to defer the case for examine and comments of the concerned technical authority. The case stands deferred.	

Case No.	76 / NC/5/MEET/May/202627/1
Case Status	Case Deferred
Party Name	WHITEFIELDS KNITS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ May/ 202627/ 1 and 19/05/2026
HQ File Number	HQRNORM APPLY 00005885AM26
RA File Number	32AX04000726 AM26
Licence No and Date	3211010607/11/02/2026
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant papers. Accordingly, the committee decided to defer the case for examine and comments of the concerned technical authority. The case stands deferred.	

Case No.	77 / NC/5/MEET/May/202627/1
Case Status	Case Deferred

Party Name	SAHU EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ May/ 202627/ 1 and 19/05/2026
HQ File Number	HQRNORM APPLY 00005886AM26
RA File Number	05AX04004101 AM26
Licence No and Date	0511038122/11/02/2026
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant papers. Accordingly, the committee decided to defer the case for examine and comments of the concerned technical authority. The case stands deferred.	

Case No.	78 / NC/5/MEET/May/202627/1
Case Status	Case Deferred
Party Name	SHAHI EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ May/ 202627/ 1 and 19/05/2026
HQ File Number	HQRNORM APPLY 00005888AM26
RA File Number	07AX04002032 AM26
Licence No and Date	0711016990/11/02/2026
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant papers. Accordingly, the committee decided to defer the case for examine and comments of the concerned technical authority. The case stands deferred.	

Case No.	79 / NC/5/MEET/May/202627/1
Case Status	Case Deferred
Party Name	SATHYAA TEXTILES
Meeting Number and Date	NC/ 5/ MEET/ May/ 202627/ 1 and 19/05/2026
HQ File Number	HQRNORM APPLY 00005894AM26
RA File Number	32AX04000703 AM26
Licence No and	3211010609/12/02/2026

Date	
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant paper and accordingly, based on the recommendation of the technical authority, the committee decided that the firm may be asked to submit the following information: 1. Firm to submit size with drawing /design and photograph of export item giving details of PU STRAP. 2. Firm to submit the size with drawing /design and photograph of Import item with details of PU STRAP.. The case stands deferred.	

Case No.	80 / NC/5/MEET/May/202627/1			
Case Status	Case Approved			
Party Name	J B ECOTEX LIMITED			
Meeting Number and Date	NC/ 5/ MEET/ May/ 202627/ 1 and 19/05/2026			
HQ File Number	HQRNORM APPLY 00005895AM26			
RA File Number	52AX04000358 AM26			
Licence No and Date	5211019439/12/02/2026			
Norms Committee Decision:				
The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for fixation of norms. Accordingly, as per the CAD and other technical details etc. and the recommendation of technical authority thereon, the committee decided to approve the input output norms as under:				
S. No.	Export Item	Qty.	Import Items	Qty. Recommended
1	POLYESTER STAPLE FIBER (3 X 64 MM)	1000000 KGS	PET CHIPS OR PET REGRIND OR PET LUMPS	1004500 KGS
It is to be noted that this Ad-hoc norm is case specific based on the technical details submitted by the firm.				
RA concerned may take necessary action subject to compliance of other usual conditions on HBP.				

Case No.	81 / NC/5/MEET/May/202627/1
Case Status	Case Deferred
Party Name	PATODIA EXPORTS
Meeting Number and Date	NC/ 5/ MEET/ May/ 202627/ 1 and 19/05/2026
HQ File Number	HQRNORM APPLY 00005900AM26
RA File Number	15AX04000043 AM26
Licence No and Date	1511000575/12/02/2026
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant paper and accordingly, based on the recommendation of the technical authority, the committee decided that the firm may be asked to submit the following information: 1. Firm has submitted appendix-4E wastage shown as 5 %, however as per quantity of export and import wastage seems to be 45.7 % 2. Firm to submit the copy of amended license. The case stands deferred.	

Case No.	82 / NC/5/MEET/May/202627/1			
Case Status	Case Approved			
Party Name	GULNAR PLASTICS PRIVATE LIMITED			
Meeting Number and Date	NC/ 5/ MEET/ May/ 202627/ 1 and 19/05/2026			
HQ File Number	HQRNORM APPLY 00005903AM26			
RA File Number	03AX04005560 AM26			
Licence No and Date	0311051450/12/02/2026			
Norms Committee Decision:				
The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for fixation of norms. Accordingly, as per the technical details etc. and the recommendation of technical authority thereon, the committee decided to approve the input output norms as under:				
S. No.	Export Item	Qty.	Import Items	Qty. Recommended

1	POLYPROPYLENE WOVEN FABRICS LAMINATED/COATED (NET CONTENT OF IMPORT ITEMS PP GRANULES 320.000 MTS, PP GRANULES LAMINATION GRADE 600.000 MTS & LDPE 80.000 MTS)	1000 MTS	PP GRANULES RAFIA GRADE	345.600 MTS
			PP GRANULES LAMINATION GRADE	630 MTS
			(GRANULES OF MATERIAL USED FOR LAMINATION/COATING)	
			LDPE (GRANULES USED FOR LAMINATION/COATING)	84 MTS

It is to be noted that this Ad-hoc norm is case specific based on the technical details submitted by the firm.

RA concerned may take necessary action subject to compliance of other usual conditions on HBP.

Case No.	83 / NC/5/MEET/May/202627/1			
Case Status	Case Approved			
Party Name	MADURA TECHNICAL FABRICS LIMITED			
Meeting Number and Date	NC/ 5/ MEET/ May/ 202627/ 1 and 19/05/2026			
HQ File Number	HQRNORM APPLY 00005928AM26			
RA File Number	03AX04005844 AM26			
Licence No and Date	0311051483/13/02/2026			
Norms Committee Decision:				
The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for fixation of norms. Accordingly, as per the technical details etc. and the recommendation of technical authority thereon, the committee decided to approve the input output norms as under:				
S. No.	Export Item	Qty.	Import Items	Qty. Recommended
1	DIPPED NYLON TYRE CORD FABRIC	115000	NYLON 6 CHIPS	117875

KGS

KGS

It is to be noted that this Ad-hoc norm is case specific based on the technical details submitted by the firm.

RA concerned may take necessary action subject to compliance of other usual conditions on HBP.

Case No.	84 / NC/5/MEET/May/202627/1
Case Status	Case Deferred
Party Name	GOKALDAS EXPORTS LIMITED
Meeting Number and Date	NC/ 5/ MEET/ May/ 202627/ 1 and 19/05/2026
HQ File Number	HQRNORM APPLY 00005990AM26
RA File Number	07AX04002058 AM26
Licence No and Date	0711017030/17/02/2026
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant papers. Accordingly, the committee decided to defer the case for examine and comments of the concerned technical authority. The case stands deferred.	

Case No.	85 / NC/5/MEET/May/202627/1
Case Status	Case Deferred
Party Name	GOKALDAS EXPORTS LIMITED
Meeting Number and Date	NC/ 5/ MEET/ May/ 202627/ 1 and 19/05/2026
HQ File Number	HQRNORM APPLY 00005991AM26
RA File Number	07AX04002069 AM26
Licence No and Date	0711017031/17/02/2026
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant papers. Accordingly, the committee decided to defer the case for examine and comments of the concerned technical authority.	

The case stands deferred.

Case No.	86 / NC/5/MEET/May/202627/1
Case Status	Case Deferred
Party Name	GOKALDAS EXPORTS LIMITED
Meeting Number and Date	NC/ 5/ MEET/ May/ 202627/ 1 and 19/05/2026
HQ File Number	HQRNORM APPLY 00005992AM26
RA File Number	07AX04002050 AM26
Licence No and Date	0711017034/17/02/2026
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant papers. Accordingly, the committee decided to defer the case for examine and comments of the concerned technical authority. The case stands deferred.	

Case No.	87 / NC/5/MEET/May/202627/1
Case Status	Case Deferred
Party Name	SARAN GARMENTS
Meeting Number and Date	NC/ 5/ MEET/ May/ 202627/ 1 and 19/05/2026
HQ File Number	HQRNORM APPLY 00005995AM26
RA File Number	32AX04000738 AM26
Licence No and Date	3211010636/18/02/2026
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant papers. Accordingly, the committee decided to defer the case for examine and comments of the concerned technical authority. The case stands deferred.	

Case No.	88 / NC/5/MEET/May/202627/1
Case Status	Case Deferred
Party Name	RADNIK EXPORTS GLOBAL PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ May/ 202627/ 1 and 19/05/2026
HQ File Number	HQRNORM APPLY 00006006AM26
RA File Number	05AX04004170 AM26
Licence No and Date	0511038237/18/02/2026
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant papers. Accordingly, the committee decided to defer the case for examine and comments of the concerned technical authority. The case stands deferred.	

Case No.	89 / NC/5/MEET/May/202627/1
Case Status	Case Deferred
Party Name	BHARTIYA INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 5/ MEET/ May/ 202627/ 1 and 19/05/2026
HQ File Number	HQRNORM APPLY 00006069AM26
RA File Number	07AX04002103 AM26
Licence No and Date	0711017064/20/02/2026
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant papers. Accordingly, the committee decided to defer the case for examine and comments of the concerned technical authority. The case stands deferred.	

Case No.	90 / NC/5/MEET/May/202627/1
Case Status	Case Deferred
Party Name	ENDURAFAB PRIVATE LIMITED
Meeting Number	NC/ 5/ MEET/ May/ 202627/ 1 and 19/05/2026

and Date	
HQ File Number	HQRNORM APPLY 00006072AM26
RA File Number	56AX04000462 AM26
Licence No and Date	5611004618/20/02/2026
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant papers. Accordingly, the committee decided to defer the case for examine and comments of the concerned technical authority. The case stands deferred.	

Case No.	91 / NC/5/MEET/May/202627/1
Case Status	Case Deferred
Party Name	SHAHI EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ May/ 202627/ 1 and 19/05/2026
HQ File Number	HQRNORM APPLY 00006076AM26
RA File Number	07AX04002096 AM26
Licence No and Date	0711017076/20/02/2026
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant papers. Accordingly, the committee decided to defer the case for examine and comments of the concerned technical authority. The case stands deferred.	

Case No.	92 / NC/5/MEET/May/202627/1
Case Status	Case Deferred
Party Name	GOKALDAS EXPORTS LIMITED
Meeting Number and Date	NC/ 5/ MEET/ May/ 202627/ 1 and 19/05/2026
HQ File Number	HQRNORM APPLY 00006077AM26
RA File Number	07AX04002082 AM26
Licence No and Date	0711017077/20/02/2026
Norms Committee Decision:	

The Committee considered the case as per agenda along with other relevant papers. Accordingly, the committee decided to defer the case for examine and comments of the concerned technical authority.

The case stands deferred.

Case No.	93 / NC/5/MEET/May/202627/1
Case Status	Case Deferred
Party Name	GOKALDAS EXPORTS LIMITED
Meeting Number and Date	NC/ 5/ MEET/ May/ 202627/ 1 and 19/05/2026
HQ File Number	HQRNORM APPLY 00006079AM26
RA File Number	07AX04002056 AM26
Licence No and Date	0711017084/20/02/2026
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant papers. Accordingly, the committee decided to defer the case for examine and comments of the concerned technical authority. The case stands deferred.	

Case No.	94 / NC/5/MEET/May/202627/1
Case Status	Case Deferred
Party Name	RAMA OVERSEAS LTD
Meeting Number and Date	NC/ 5/ MEET/ May/ 202627/ 1 and 19/05/2026
HQ File Number	HQRNORM APPLY 00006081AM26
RA File Number	02AX04000875 AM26
Licence No and Date	0211010533/22/02/2026
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant papers and noted that the firm has not submitted measurement chart, sample images, import item details, export item details. Accordingly, based on the recommendation of the technical authority, the Committee decided that the firm may be asked to measurement chart, images, CAD each export items. The case stands deferred.	

Case No.	95 / NC/5/MEET/May/202627/1
Case Status	Case Approved
Party Name	RAMA OVERSEAS LTD
Meeting Number and Date	NC/ 5/ MEET/ May/ 202627/ 1 and 19/05/2026
HQ File Number	HQRNORM APPLY 00006082AM26
RA File Number	02AX04000865 AM26
Licence No and Date	0211010534/22/02/2026

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for fixation of norms. Accordingly, as per the CAD and other technical details etc. and the recommendation of technical authority thereon, the committee decided to approve the input output norms as under:

S. No.	Export Item	Qty.	Import Items	Qty. Recommended
1	JACKET 99% Cotton 1% Antistatic FR Twill - 270 gsm	10000 NOS	99% Cotton 1% Antistatic FR Twill - 270 gsm	29000 SQM
			57% Cotton 40% Recycled polyesters 3% XLA 3/1Twill 250 +/- 5% gsm	800 SQM

It is to be noted that this Ad-hoc norm is case specific based on the CAD and other technical details submitted by the firm.

RA concerned may take necessary action subject to compliance of other usual conditions on HBP.

Case No.	96 / NC/5/MEET/May/202627/1
Case Status	Case Deferred
Party Name	MAGSONS EXPORTS
Meeting Number and Date	NC/ 5/ MEET/ May/ 202627/ 1 and 19/05/2026

HQ File Number	HQRNORM APPLY 00006120AM26
RA File Number	05AX04004244 AM26
Licence No and Date	0511038320/24/02/2026
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant papers. Accordingly, the committee decided to defer the case for examine and comments of the concerned technical authority. The case stands deferred.	

Case No.	97 / NC/5/MEET/May/202627/1
Case Status	Case Deferred
Party Name	RADNIK EXPORTS GLOBAL PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ May/ 202627/ 1 and 19/05/2026
HQ File Number	HQRNORM APPLY 00006126AM26
RA File Number	05AX04004202 AM26
Licence No and Date	0511038327/24/02/2026
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant papers. Accordingly, the committee decided to defer the case for examine and comments of the concerned technical authority. The case stands deferred.	

Case No.	98 / NC/5/MEET/May/202627/1
Case Status	Case Approved
Party Name	RADNIK EXPORTS GLOBAL PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ May/ 202627/ 1 and 19/05/2026
HQ File Number	HQRNORM APPLY 00006135AM26
RA File Number	05AX04004224 AM26
Licence No and Date	0511038338/25/02/2026
Norms Committee Decision:	

The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for fixation of norms. Accordingly, as per the CAD and other technical details etc. and the recommendation of technical authority thereon, the committee decided to approve the input output norms as under:

S. No.	Export Item	Qty.	Import Items	Qty. Recommended
1	MENS SHORTS MADE OF (SHELL) 52%COTTON 48%LYOCELL WOVEN DYED FABRIC GSM 260(+/-10%) AND (POCKETING) 100% COTTON WOVEN DYED FABRIC GSM 103 (+/-10%) (STYLE-FRAME CHINO)	584 NOS	52%COTTON 48%LYOCELL WOVEN DYED FABRIC WIDTH 54 INCH GSM 260(+/-10%)	934.40 SQM
			100% COTTON WOVEN DYED FABRIC WIDTH 54 INCH GSM 103(+/-10%)	379.6 SQM
2	MENS TROUSER MADE OF (SHELL) 52%COTTON 48%LYOCELL WOVEN DYED FABRIC GSM 260(+/-10%) AND (POCKETING) 100%COTTON WOVEN DYED FABRIC GSM 103(+/-10%) (STYLE-ALTO)	13495 NOS	52%COTTON 48%LYOCELL WOVEN DYED FABRIC WIDTH 54 INCH GSM 260(+/-10%)	26828.060 SQM
			100%COTTON WOVEN DYED FABRIC WIDTH 54 INCH GSM 103(+/-10%)	10175.230 SQM

It is to be noted that this Ad-hoc norm is case specific based on the CAD and other technical details submitted by the firm.

RA concerned may take necessary action subject to compliance of other usual conditions on HBP.

Case No.	99 / NC/5/MEET/May/202627/1
Case Status	Case Approved
Party Name	CENTURY OVERSEAS
Meeting Number and Date	NC/ 5/ MEET/ May/ 202627/ 1 and 19/05/2026
HQ File Number	HQRNORM APPLY 00006142AM26
RA File Number	05AX04004215 AM26
Licence No and Date	0511038347/25/02/2026

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for fixation of norms. Accordingly, as per the CAD and other technical details etc. and the recommendation of technical authority thereon, the committee decided to approve the input output norms as under:

S. No.	Export Item	Qty.	Import Items	Qty. Recommended
1	Leather Jackets (made from 100% Lamb Leather with Lining 100% Viscose (Indigenous) and 88.4% Viscose 10.5% Polyester 1.1% Elastane Knitted RIB for Cuff, Collar and Bottom in pieces (IMPORTED) Style No. SHPBL01317	1080 PCS	88.40% Viscose 10.5% Polyester 1.10% Elastane Knitted RIB Fabric (1+1 h: 19(2x9.5)cm laize 90 cms (Cuff for Leather Jackets (2 pieces of Cuff for 1 piece of leather Jacket - Imported RIB)	540 PCS
			88.40% Viscose 10.5% Polyester 1.10% Elastane Knitted RIB Fabric (1+1 j12 unl h: 20(2x10)cm laize 90 cms (for Bottom of Leather Jackets (1 Piece of Imported RIB will be utilised in Leather Jacket)	1080 PCS
			88.40% Viscose 10.5% Polyester 1.10% Elastane Knitted RIB Fabric (1+1 j12 unl h: 33 (2x16.5)cm laize 55 cms (for Collar of Leather Jackets (1 Piece of Imported RIB will be utilised as Collar in Leather Jacket)	1080 PCS

It is to be noted that this Ad-hoc norm is case specific based on the CAD and other technical details submitted by the firm.

RA concerned may take necessary action subject to compliance of other usual conditions on HBP.

Case No.	100 / NC/5/MEET/May/202627/1
Case Status	Case Deferred
Party Name	RICHA GLOBAL EXPORTS PRIVATE LIMITED
Meeting Number	NC/ 5/ MEET/ May/ 202627/ 1 and 19/05/2026

and Date	
HQ File Number	HQRNORM APPLY 00006146AM26
RA File Number	05AX04004211 AM26
Licence No and Date	0511038355/25/02/2026
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant papers. Accordingly, the committee decided to defer the case for examine and comments of the concerned technical authority. The case stands deferred.	

Case No.	101 / NC/5/MEET/May/202627/1
Case Status	Case Deferred
Party Name	BHARTIYA INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 5/ MEET/ May/ 202627/ 1 and 19/05/2026
HQ File Number	HQRNORM APPLY 00006150AM26
RA File Number	07AX04002115 AM26
Licence No and Date	0711017102/26/02/2026
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant papers. Accordingly, the committee decided to defer the case for examine and comments of the concerned technical authority. The case stands deferred.	

Case No.	102 / NC/5/MEET/May/202627/1
Case Status	Case Deferred
Party Name	RADNIK EXPORTS GLOBAL PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ May/ 202627/ 1 and 19/05/2026
HQ File Number	HQRNORM APPLY 00006155AM26
RA File Number	05AX04004225 AM26
Licence No and Date	0511038365/26/02/2026
Norms Committee Decision:	

The Committee considered the case as per agenda along with other relevant papers. Accordingly, the committee decided to defer the case for examine and comments of the concerned technical authority.

The case stands deferred.

Case No.	103 / NC/5/MEET/May/202627/1
Case Status	Case Deferred
Party Name	HELSA INTERLININGS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ May/ 202627/ 1 and 19/05/2026
HQ File Number	HQRNORM APPLY 00006157AM26
RA File Number	09AX04001275 AM26
Licence No and Date	0911011661/26/02/2026
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant papers. Accordingly, the committee decided to defer the case for examine and comments of the concerned technical authority. The case stands deferred.	

Case No.	104 / NC/5/MEET/May/202627/1
Case Status	Case Deferred
Party Name	HELSA INTERLININGS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ May/ 202627/ 1 and 19/05/2026
HQ File Number	HQRNORM APPLY 00006162AM26
RA File Number	09AX04001274 AM26
Licence No and Date	0911011663/26/02/2026
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant papers. Accordingly, the committee decided to defer the case for examine and comments of the concerned technical authority. The case stands deferred.	

Case No.	105 / NC/5/MEET/May/202627/1
Case Status	Case Deferred
Party Name	UNIRAY MEDICAL LLP
Meeting Number and Date	NC/ 5/ MEET/ May/ 202627/ 1 and 19/05/2026
HQ File Number	HQRNORM APPLY 00006164AM26
RA File Number	03AX04005879 AM26
Licence No and Date	0311051847/26/02/2026
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant papers. Accordingly, the committee decided to defer the case for examine and comments of the concerned technical authority. The case stands deferred.	

Case No.	106 / NC/5/MEET/May/202627/1
Case Status	Case Deferred
Party Name	RAMA OVERSEAS LTD
Meeting Number and Date	NC/ 5/ MEET/ May/ 202627/ 1 and 19/05/2026
HQ File Number	HQRNORM APPLY 00006172AM26
RA File Number	02AX04000866 AM26
Licence No and Date	0211010568/27/02/2026
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant papers. Accordingly, the committee decided to defer the case for examine and comments of the concerned technical authority. The case stands deferred.	

Case No.	107 / NC/5/MEET/May/202627/1
Case Status	Case Deferred

Party Name	AFFLATUS INTERNATIONAL
Meeting Number and Date	NC/ 5/ MEET/ May/ 202627/ 1 and 19/05/2026
HQ File Number	HQRNORM APPLY 00006176AM26
RA File Number	05AX04004253 AM26
Licence No and Date	0511038373/27/02/2026
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant paper and accordingly, based on the recommendation of the technical authority, the committee decided that the firm may be asked to submit the following information: 1. Firm to submit the CAD of the item of manufacture, i.e export product. 2. Firm to submit Size chart of each of the claimed product. 3. Firm to submit the Process flow charts along with stage wise wastage. 4. Firm to submit the calculation sheet and measurement chart of export products. The case stands deferred.	

Case No.	108 / NC/5/MEET/May/202627/1
Case Status	Case Deferred
Party Name	RADNIK EXPORTS GLOBAL PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ May/ 202627/ 1 and 19/05/2026
HQ File Number	HQRNORM APPLY 00006188AM26
RA File Number	05AX04004243 AM26
Licence No and Date	0511038377/27/02/2026
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant papers. Accordingly, the committee decided to defer the case for examine and comments of the concerned technical authority. The case stands deferred.	

Case No.	109 / NC/5/MEET/May/202627/1
Case Status	Case Deferred

Party Name	SHAHI EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ May/ 202627/ 1 and 19/05/2026
HQ File Number	HQRNORM APPLY 00006239AM26
RA File Number	07AX04002136 AM26
Licence No and Date	0711017133/03/03/2026
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant papers. Accordingly, the committee decided to defer the case for examine and comments of the concerned technical authority. The case stands deferred.	

Case No.	110 / NC/5/MEET/May/202627/1
Case Status	Case Deferred
Party Name	GAINUP TECHNOTEK LIMITED
Meeting Number and Date	NC/ 5/ MEET/ May/ 202627/ 1 and 19/05/2026
HQ File Number	HQRNORM APPLY 00006240AM26
RA File Number	32AX04000763 AM26
Licence No and Date	3211010702/04/03/2026
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant papers and noted that the firm has not submitted sketch, measurement sheet and CAD/Lay-marker for the export items. Accordingly, based on the recommendation of the technical authority, the Committee decided that the firm may be asked to submit CAD, Image/sketch and measurement sheet for the each export item. The case stands deferred.	

Case No.	111 / NC/5/MEET/May/202627/1
Case Status	Case Deferred
Party Name	SHYAMALI EXPORT
Meeting Number and Date	NC/ 5/ MEET/ May/ 202627/ 1 and 19/05/2026
HQ File Number	HQRNORM APPLY 00006248AM26

RA File Number	04AX04001266 AM26
Licence No and Date	0411011432/04/03/2026
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant paper and accordingly, based on the recommendation of the technical authority, the committee decided that the firm may be asked to submit the following information: 1. Firm to submit the Dimension of the bag to export and to indicate type of fabric with aerial number of import to use at the top of CAD given and also to enclose measurement chart etc. 2. Firm to submit the photograph with drawing design of the bag, highlighting the fabric to use 3. Please submit the Calculation of the requirement of fabric based on CAD, indicating net content and wastage separately. 4. Firm to indicate specific indigenous items in Appendix 4E to use in the bags to export. The case stands deferred.	

Case No.	112 / NC/5/MEET/May/202627/1
Case Status	Case Deferred
Party Name	SHAHI EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ May/ 202627/ 1 and 19/05/2026
HQ File Number	HQRNORM APPLY 00006252AM26
RA File Number	07AX04002144 AM26
Licence No and Date	0711017141/04/03/2026
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant papers. Accordingly, the committee decided to defer the case for examine and comments of the concerned technical authority. The case stands deferred.	

Case No.	113 / NC/5/MEET/May/202627/1
Case Status	Case Deferred
Party Name	SHAHI EXPORTS PRIVATE LIMITED
Meeting Number	NC/ 5/ MEET/ May/ 202627/ 1 and 19/05/2026

and Date	
HQ File Number	HQRNORM APPLY 00006253AM26
RA File Number	07AX04002143 AM26
Licence No and Date	0711017142/04/03/2026
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant papers. Accordingly, the committee decided to defer the case for examine and comments of the concerned technical authority. The case stands deferred.	

Case No.	114 / NC/5/MEET/May/202627/1
Case Status	Case Deferred
Party Name	MADURA TECHNICAL FABRICS LIMITED
Meeting Number and Date	NC/ 5/ MEET/ May/ 202627/ 1 and 19/05/2026
HQ File Number	HQRNORM APPLY 00006290AM26
RA File Number	03AX04006239 AM26
Licence No and Date	0311052058/06/03/2026
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant paper and accordingly, based on the recommendation of the technical authority, the committee decided that the firm may be asked to submit the following information: 1. Firm has been submitted per process of mfg starting raw material is Caprolactum while import is nylon chips. Please clarify the same. 2. Please justify 5 % wastage (wastage at each stage of manufacture) The case stands deferred.	

Case No.	115 / NC/5/MEET/May/202627/1
Case Status	Case Deferred
Party Name	VERDE ECOTEX RECYCLING PRIVATE LIMITED
Meeting Number	NC/ 5/ MEET/ May/ 202627/ 1 and 19/05/2026

and Date	
HQ File Number	HQRNORM APPLY 00006293AM26
RA File Number	02AX04000901 AM26
Licence No and Date	0211010608/06/03/2026
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant paper and accordingly, based on the recommendation of the technical authority, the committee decided that the firm may be asked to submit the following information: 1. Firm to justify the 25% wastage at each stage of manufacture. The case stands deferred.	

Case No.	116 / NC/5/MEET/May/202627/1
Case Status	Case Deferred
Party Name	GAINUP TECHNOTEK LIMITED
Meeting Number and Date	NC/ 5/ MEET/ May/ 202627/ 1 and 19/05/2026
HQ File Number	HQRNORM APPLY 00006298AM26
RA File Number	32AX04000773 AM26
Licence No and Date	3211010725/06/03/2026
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant papers. Accordingly, the committee decided to defer the case for examine and comments of the concerned technical authority. The case stands deferred.	

Case No.	117 / NC/5/MEET/May/202627/1
Case Status	Case Approved
Party Name	TEXBOND NONWOVENS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ May/ 202627/ 1 and 19/05/2026
HQ File Number	HQRNORM APPLY 00006307AM26

RA File Number	04AX04001306 AM26			
Licence No and Date	0411011456/06/03/2026			
Norms Committee Decision:				
The Committee considered the case as per agenda along with other relevant papers and noted that the firm has submitted the relevant documents and the recommendation of technical authority thereon, the committee decided to approve the input output norms as under:				
S.No.	Export Item	Qty.	Import Items	Qty. Recommended
1	nonwoven laminated fabric	459 MTS	PP granules fibre grade	287.850 MTS
			PP Masterbatch UV	15.150 MTS
			PE Breathable film	144.61 MTS
			Hot Melt adhesive Pressure Sensitive	48.20 MTS
2	nonwoven laminated fabric	450 MTS	PP granules fibre grade PP Masterbatch	282.150 MTS
			PP Masterbatch UV PE Breathable film	14.850 MTS
			UV PE Breathable film	141.75 MTS
			Hot Melt adhesive Pressure Sensitive	47.25 MTS
It is to be noted that this Ad-hoc norm is case specific based on the technical details submitted by the firm.				

RA concerned may take necessary action subject to compliance of **para 4.17 of HBP** and other usual conditions.

Case No.	118 / NC/5/MEET/May/202627/1
Case Status	Case Deferred
Party Name	RADNIK EXPORTS GLOBAL PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ May/ 202627/ 1 and 19/05/2026
HQ File Number	HQRNORM APPLY 00006317AM26
RA File Number	05AX04004328 AM26
Licence No and Date	0511038523/07/03/2026
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant papers. Accordingly, the committee decided to defer the case for examine and comments of the concerned technical authority. The case stands deferred.	

Case No.	119 / NC/5/MEET/May/202627/1
Case Status	Case Deferred
Party Name	TARUN TEXTILES
Meeting Number and Date	NC/ 5/ MEET/ May/ 202627/ 1 and 19/05/2026
HQ File Number	HQRNORM APPLY 00006330AM26
RA File Number	06AX04000415 AM26
Licence No and Date	0611004313/09/03/2026
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant papers. Accordingly, the committee decided to defer the case for examine and comments of the concerned technical authority. The case stands deferred.	

Case No.	120 / NC/5/MEET/May/202627/1
Case Status	Case Deferred
Party Name	MEHLER ENGINEERED PRODUCTS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ May/ 202627/ 1 and 19/05/2026
HQ File Number	HQRNORM APPLY 00006331AM26
RA File Number	07AX04002123 AM26
Licence No and Date	0711017164/09/03/2026
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant paper and accordingly, based on the recommendation of the technical authority, the committee decided that the firm may be asked to submit the following information: 1. Firm to justify the 6.5% wastage at each stage of manufacture. The case stands deferred.	

Case No.	121 / NC/5/MEET/May/202627/1			
Case Status	Case Approved			
Party Name	BHARTIYA INTERNATIONAL LIMITED			
Meeting Number and Date	NC/ 5/ MEET/ May/ 202627/ 1 and 19/05/2026			
HQ File Number	HQRNORM APPLY 00006374AM26			
RA File Number	07AX04002172 AM26			
Licence No and Date	0711017191/11/03/2026			
Norms Committee Decision:				
The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for fixation of norms. Accordingly, as per the CAD and other technical details etc. and the recommendation of technical authority thereon, the committee decided to approve the input output norms as under:				
S. No.	Export Item	Qty.	Import Items	Qty. Recommended

1.	WOMENS LONG COAT MADE OF 100% COW SHEARLING (STYLE NO. LU513) 36 SQF NET CONTENT IN 1 GARMENT	50 PCS	100% COW SHEARLING	1800 SQF
It is to be noted that this Ad-hoc norm is case specific based on the CAD and other technical details submitted by the firm. RA concerned may take necessary action subject to compliance of other usual conditions on HBP.				

Case No.	122 / NC/5/MEET/May/202627/1
Case Status	Case Deferred
Party Name	SHAHI EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ May/ 202627/ 1 and 19/05/2026
HQ File Number	HQRNORM APPLY 00006391AM26
RA File Number	07AX04002184 AM26
Licence No and Date	0711017200/12/03/2026
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant papers. Accordingly, the committee decided to defer the case for examine and comments of the concerned technical authority. The case stands deferred.	

Case No.	123 / NC/5/MEET/May/202627/1
Case Status	Case Deferred
Party Name	SHAHI EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ May/ 202627/ 1 and 19/05/2026
HQ File Number	HQRNORM APPLY 00006392AM26
RA File Number	07AX04002183 AM26
Licence No and Date	0711017201/12/03/2026
Norms Committee Decision:	

The Committee considered the case as per agenda along with other relevant papers. Accordingly, the committee decided to defer the case for examine and comments of the concerned technical authority.

The case stands deferred.

Case No.	124 / NC/5/MEET/May/202627/1
Case Status	Case Deferred
Party Name	RKM INTERNATIONAL LLP
Meeting Number and Date	NC/ 5/ MEET/ May/ 202627/ 1 and 19/05/2026
HQ File Number	HQRNORM APPLY 00006398AM26
RA File Number	13AX04000420 AM26
Licence No and Date	1311004669/12/03/2026
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant paper and accordingly, based on the recommendation of the technical authority, the committee decided that the firm may be asked to submit the following information: 1. Firm has not uploaded the details of the claimed item along with the requisite supporting documents such as CAD layout, measurement chart, sample images, import item details, export item details, etc. The case stands deferred.	

Case No.	125 / NC/5/MEET/May/202627/1
Case Status	Case Approved
Party Name	SIMRAN INTERNATIONAL EXPORT (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ May/ 202627/ 1 and 19/05/2026
HQ File Number	HQRNORM APPLY 00006434AM26
RA File Number	05AX04004357 AM26
Licence No and Date	0511038651/16/03/2026
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for fixation of norms. Accordingly, as per the technical details etc. and the recommendation of technical authority thereon, the committee decided to approve the input output norms as under:	

S. No.	Export Item	Qty.	Import Items	Qty. Recommended
1.	LEATHER JACKETS STYLE SIM 11	500 NOS	CALF SKIN WITH HAIR ON TANNED	15750 SQF
It is to be noted that this Ad-hoc norm is case specific based on other technical details submitted by the firm. RA concerned may take necessary action subject to compliance of other usual conditions on HBP.				